

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 15 of 2014

Dated : 8th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Transmission Corporation of
Andhra Pradesh & Ors.**

... Appellant(s)

Versus

**Andhra Pradesh Electricity
Regulatory Commission & Anr.**

...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Swagatika Sahoo

ORDER

We have heard the learned counsel for the Appellant as well as the Respondent. We feel that instead of admitting the matter, the same can be taken up for final disposal at this stage itself.

It is submitted that the issue raised in this Appeal is covered by the Judgment in Appeal No. 128 of 2011 and batch rendered on 02.07.2012.

Since the issue involved in this Appeal is already decided in Judgment in Appeal No. 128 of 2011, this Appeal is dismissed in terms of the said Judgment.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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